

GOVERNMENT OF INDIA
MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY
LOK SABHA
UNSTARRED QUESTION NO. 2766
TO BE ANSWERED ON: 20.12.2023

NATIONAL CYBER SECURITY POLICY

2766. DR. NISHIKANT DUBEY:
SHRI MANOJ TIWARI:

Will the Minister of Electronics and Information Technology be pleased to state:

- (a) whether the Government has introduced a new National Cyber Security Policy in light of the recent cyber attacks on webs;
- (b) if so, the details of such cyber attacks faced by the Government webs during the last five years including current year;
- (c) whether any timelines has been fixed for it implementation and if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government intends to coordinate with other countries to develop a global legal framework on cyber terrorism; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE FOR ELECTRONICS AND INFORMATION TECHNOLOGY
(SHRI RAJEEV CHANDRASEKHAR)

(a) to (c): The Government is committed to ensure that the Internet in India is Open, Safe and Trusted and Accountable for its users. Keeping this in view, Government published National Cyber Security Policy 2013 to build a secure and resilient cyberspace for citizens, businesses and Government, and the mission of protecting information and information infrastructure in cyberspace, building capabilities to prevent and respond to cyber threats, reducing vulnerabilities and minimising damage from cyber incidents, through a combination of institutional structures, people, processes, technology and cooperation. In addition, the National Security Council Secretariat (NSCS) has formulated a draft National Cyber Security Strategy 2021, which holistically looks at addressing the issues of security of national cyberspace.

As per the information reported to and tracked by Indian Computer Emergency Response Team (CERT-In), a total number of 110, 54, 59, 42, 50 and 70 website hacking incidents of Central Ministries/Departments and State Government organizations were observed during the year 2018, 2019, 2020, 2021, 2022 and 2023 (upto October) respectively.

(d) and (e): Pursuant to United Nations General Assembly resolution 75/282, adopted in May 2021, an Ad Hoc Committee to elaborate a Comprehensive International Convention on Countering the Use of Information and Communications Technologies for Criminal Purposes was established with all member states of the United Nations as part of the Ad Hoc Committee. India has proposed criminalisation of "cyber terrorism" under the Convention.
